

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/132/2018 in  
ORIGINAL APPLICATION NO. 060/803/2017**

**Chandigarh, this the 5<sup>th</sup> day of February, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Smt. Bholi aged about 42 years w/o late Sh. Lajja Ram, r/o Village Jayanti Majri, PO Mullanpur Garibdass, District Mohali (Punjab) 140901. (Group-D )

....Petitioner

( By Advocate: Shri Barjesh Mittal)

VERSUS

1. Sh. Mukesh Anand, Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
2. Sh. Manoj Bansal, Chief Engineer, Municipal Corporation, Chandigarh, New Deluxe Building, Sector 17, Chandigarh 160017.

....Respondents

(By Advocate: Shri Aseem Rai, Advocate for respondent no. 2)  
None for respondent no. 1.

**ORDER (oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Mr. Aseem Rai, learned counsel appearing on behalf of respondent no. 2 has produced a copy of order dated 16.1.2019 whereby the payment of Rs. 22,19,385/- has been released in favour of petitioner and, therefore, he submits that this C.P. may be disposed of as having been rendered infructuous.

2. In the wake of above, we are satisfied that the order of this Tribunal has been complied with and as such this C.P. is closed as having been rendered infructuous. Notice issued is discharged.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 05.02.2019**  
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